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Chhattisgarh Land Revenue Code (Amendment) Act, 2011 14 of 2011

[11 May 2011]

CONTENTS

- 1. Short Title And Commencement
- 2. Amendment Of Section 59
- 3. Amendment Of Section 172
- 4. Amendment Of Section 241
- 5. Amendment Of Section 247
- 6. Amendment Of Section 248
- 7. Amendment Of Section 250
- 8. Amendment Of Section 253

Chhattisgarh Land Revenue Code (Amendment) Act, 2011 14 of 2011

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An Act further to amend the Chhattisgarh Land Revenue Code, 1959. Be it enacted by the Chhattisgarh Legislature in the Sixty-second Year of the Republic of India, as follows: -- * Published in the Chhattisgarh Rajpatra (Asadharan) dated 11-5-2011 Pages 348(2-3).

1. Short Title And Commencement :-

- (1) This Act may be called the Chhattisgarh Land Revenue Code (Amendment) Act, 2011.
- (2) It shall come into force from the date of its publication in the Official Gazette.

2. Amendment Of Section 59 :-

(1) After clause (e) of sub-section (1) of Section 59 of the Chhattisgarh Land Revenue Code, 1959 (No. 20 of 1959), (hereinafter referred to as the Principal Act), the following clauses shall be inserted, namely: --

"(f), (g) and (h)."

- (2) After clause (c) of sub-section (1) of Section 59, the following clauses shall be inserted, namely:--
- "(f) Residential Colony/Project;
- (g) Public/Institutional Purpose;
- (h) Medical Facilities Center."
- (3) After proviso to sub-section (2) of Section 59 the following proviso shall be inserted, namely: --
- "Provided further that the Naya Raipur Development Authority shall be exempted from re-assessment for the diversion of land."
- (4) In sub-section (5) of Section 59 of the Principal Act, for the words "Sub-Divisional Officer" the words "Competent Authority" shall be substituted.

3. Amendment Of Section 172:-

- (1) In Section 172 of the Principal Act, for the words "Sub-Divisional Officer" wherever they occur the words "Competent Authority" shall be substituted.
- (2) In sub-section (4) of Section 172 of the Principal Act, for the words "two hundred rupees" the words "one thousand rupees" shall be substituted.
- (3) In sub-section (5) of Section 172 of the Principal Act, for the words "two hundred rupees" and "twenty rupees" the words "one thousand rupees" and "one hundred rupees" shall be substituted.
- (4) In sub-section (6-a) of Section 172 of the Principal Act, for the words "one hundred rupees" the words "five hundred rupees" shall be substituted.

4. Amendment Of Section 241 :-

In sub-section (4) of Section 241 of the Principal Act, for the words "five thousand rupees" the words "twenty five thousand rupees" shall be substituted.

5. Amendment Of Section 247 :-

In proviso to sub-section (7) of Section 247 of the Principal Act, for the words "one thousand rupees" wherever they occur the words "twenty five thousand rupees" shall be substituted.

6. Amendment Of Section 248 :-

(1) In sub-section (1) of Section 248 of the Principal Act, for the words "five thousand rupees" and "twenty rupees" the words

"twenty five thousand rupees" and "two hundred rupees" shall be substituted.

(2) In sub-section (2) of Section 248 of the Principal Act, for the words "one thousand five hundred rupees" the words "ten thousand rupees" shall be substituted.

7. Amendment Of Section 250 :-

- (1) In sub-section (6) of Section 250 of the Principal Act, for the words "two hundred fifty rupees" the words "one thousand rupees" shall be substituted.
- (2) In sub-section (9) of Section 250 of the Principal Act, for the words "five thousand rupees" the words "ten thousand rupees" shall be substituted.
- (3) In proviso to sub-section (9) of Section 250 of the Principal Act, for the words "one thousand five hundred rupees" the words "five thousand rupees" shall be substituted.
- (4) In sub-section (4) of Section 250-B of the Principal Act, for the words "one hundred rupees" the words "five hundred rupees" shall be substituted.

8. Amendment Of Section 253 :-

In sub-section (1) of Section 253 of the Principal Act, for the words "one thousand rupees" the words "twenty five thousand rupees" shall be substituted.